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MCRC-45101-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

### **BEFORE**

# HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA ON THE 13<sup>th</sup> OF OCTOBER, 2025

## MISC. CRIMINAL CASE No. 45101 of 2025

# HARI SINGH JOHAR Versus THE STATE OF MADHYA PRADESH

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Appearance:

Shri Aman Dawra - Advocate for the applicant.

Shri Shikha Baghel - Panel Lawyer for the respondent-State.

#### **ORDER**

This is the first application filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.112/2025 registered at Police Station-Kotwali, District-Sihore (M.P.) for the offence punishable under Sections 296, 115(2), 351(3), 3(5), 103(1) of BNS. The applicant is in jail since 22.02.2025.

2. Learned counsel for the applicant has submitted that as per the prosecution case, on 13.02.2025, a sudden fight has taken place between the parties. A counter case is registered by nephew of the applicant Ramgopal Jhore against the deceased Hemraj Jhore, Rahul Jhore and Rakesh. In the FIR, it has been stated that Santa Bai was present on the spot and after that, Kavita reached on the spot but in the charge sheet, instead of these two witnesses, the police has proposed and shown Pooja, Samandar, Durgadas and Gajraj as the prosecution witnesses. All these prosecution witnesses have



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been examined by the prosecution and from their examination, nothing has been brought on record against this applicant.

- 3. Learned counsel for the State has submitted that the applicant has assaulted with an axe and a *Danda*. As a result, the deceased has died, hence, the application be dismissed.
  - 4. Heard the parties and perused the case diary.
- 5. Looking to the factual aspects of the case that the material prosecution witnesses have been examined and nothing has been brought on record, except that, the deceased has died, this Court deems it appropriate to enlarge the applicant on bail. Thus, without commenting anything on the merits of the case, the application is **allowed**.
- 6. It is directed that applicant shall be released on bail on his furnishing personal bond in a sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one surety in the like amount to the satisfaction of the trial Court concerned for his appearance before the said Court on all such dates as may be fixed by that Court in this regard during the pendency of trial.
- 7. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.
  - 8. Accordingly, M.Cr.C. stands disposed of.

C.C. as per rules.

(DEVNARAYAN MISHRA) JUDGE